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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 115/94

New Delhi this the 10th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN

Ansuya Prasad S/O Narain Dutt,  
Working as Labourer in the  
Department of Publication,  
Ministry of Urban Development,  
Civil Lines, Delhi and  
R/O H-48, DMS Colony,  
Shadi Pur Depot,  
New Delhi - 110008.

... Applicant

By Advocate Shri B. Krishan

Versus

1. Union of India through the  
Director of Estates,  
Directorate of Estates,  
4th Floor, 'C' Wing,  
Nirman Bhawan,  
New Delhi - 110011.
2. The General Manager,  
Delhi Milk Scheme,  
Ministry of Agriculture,  
West Patel Nagar,  
New Delhi - 110008.

... Respondents

By Advocate Shri P. P. Khurana

O R D E R (ORAL)

This case is similar to O.A. No. 1598/93 which I have disposed of today. The applicant having been allotted quarters when he was serving in the Delhi Milk Scheme lost his right to continue in the premises consequent upon his having ceased to be the employee of that organisation. The petitioner having since been appointed in the Central Government service has said that he has made an application for allotment of a suitable accommodation. The petitioner is entitled to have his application considered expeditiously.

✓ In the circumstances, having regard to the equities

in the case, I consider it appropriate to dispose of this application with the following directions :-

- (1) The petitioner shall not be evicted from the quarters in his possession allotted by the Delhi Milk Scheme for a period of three months.
- (2) The Delhi Milk Scheme shall be entitled to recover whatever dues are there in accordance with law.
- (3) The first respondent shall consider the petitioner's application and communicate his decision thereon within a period of three months from this date.
- (4) In the event of the petitioner not being entitled to allotment within the said time, that would not entitle him to continue in the premises of the Delhi Milk Scheme after the time allotted by me.

2. With these directions this application stands disposed of. No costs.



( V. S. Malimath )  
Chairman

/as/